

GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
RAJYA SABHA
QUESTION NO 19.11.2009
ANSWERED ON
WELFARE OF BACKWARD CLASSES

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SHRI BALAVANT ALIAS BAL APTE

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :-

- (a) the objectives of National Commission for Backward Classes;
- (b) the number of castes, sub-castes, synonym castes, communities, etc. notified on the advice of National Commission for Backward Classes so far;
- (c) the comparative powers of National Commission for Backward Classes and National Commission for Scheduled Castes; and
- (d) the extent to which National Commission for Backward Classes has been able to achieve its objectives since its establishment?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT

(SHRI D. NAPOLEON)

(a) Sub-Section (1) of Section 9 of the National Commission for Backward Classes (NCBC) Act, 1993 lays down the functions of the Commission as follows:

“ The Commission shall examine requests for inclusion of any class of citizens as a backward class in the lists and hear complaints of over-inclusion or under inclusion of any backward class in such list and tender such advice to the Central Government as it deems appropriate”.

(b) So far 305 entries have been made in the Central List of Other Backward Classes on the basis of advice received from NCBC. An entry for this purpose include caste, its synonyms and sub-castes.

(c) Both the National Commission for Backward Classes and the National Commission for Scheduled Castes, in discharge of their functions have all the powers of a Civil Court trying a suit.

(d) The NCBC has been functioning as per its mandate laid down in the NCBC Act.